

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objections/representations in the matter of PACL Ltd.
as referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court
passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI.

File no. 434

Representation of Agents of PACL Namely: Shamshad Kausar & Five Others

Present : None

Order:

1. This representation has been received by SEBI Office and forwarded to me.
2. The representationists herein have averred that they had been working as agents of PACL up to 22/08/2014 during the course of which employment, the motivated various persons to invest their money with the above named company but pursuant to PACL operations being stopped under orders of the Supreme Court they have been rendered unemployed and further more there being harassed, humiliated and manhandled by the investors who were motivated were them to invest in this company. They have accordingly prayed for considering their interests.
3. It may be noticed at the outset that I have been appointed to hear objections / representations of investors. Any act of alleged harassment etc., of any agent by an investor or group of them does not call for any action by the committee. They may advise / inform the respective investors to submit their claims for the committee as and when called upon through publication in the newspapers / SEBI websites to do so. Filed be consigned to records.

Date : 24/01/2018


R. S. Virk
Distt. Judge (Retd.)